

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
RAJYA SABHA
QUESTION NO 12.11.2010
ANSWERED ON**

THEFTS AND PILFERAGE DURING TRANSPORTATION OF GOODS PASSENGERS .

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Shri Narendra Kumar Kashyap

Will the Minister of COALCOALCOALCOALRAILWAYS be pleased to state :-

(a) the details of complaints/claims of theft or pilferage reported during transportation by the railways during the last three years, zone-wise, division-wise;

(b) the amount of compensation paid by railways in the settlement of claims in each case for the last three years, zone-wise, division-wise; and

(c) the efforts made by Government to prevent the incidents of thefts/pilferage during transportation of goods/passengers?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI E. AHAMED)

(a) Statement showing the cases of theft / pilferage reported during the years 2007, 2008 and 2009 in each Division of various Zonal Railways is attached as APPENDIX.

(b) Claims compensation paid by Railways during the years 2007, 2008 and 2009 are as under:-

2007	2008	2009
Rs. 51.16 Lakhs	Rs. 59.14 Lakhs	Rs. 50.80 Lakhs

(c): The following preventive measures have been taken to control theft /pilferage:-

1. Escorting of trains carrying valuable and important consignments.
2. Patrolling in yards and other vulnerable areas/sections .
3. Conducting raids on the dens of criminals and receivers of stolen Railway property in order to bring them to book.
4. Armed Railway Protection Force (RPF) pickets are deployed in vulnerable sections as and when required.
5. Dog Squads are deployed for patrolling in yards and vulnerable areas. 6. Close co-ordination among the RPF, the Government Railway Police (GRP) and local Police is maintained at various levels to deal with criminals and receivers of stolen Railway property.